

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 22/2025
IN
ORIGINAL APPLICATION NO. 171/2024**

IN THE MATTER OF:

News item titled "Paint factory fire in Delhi's Alipur claims 11 lives 4 injured" appearing in The Times of India dated 16.02.2024

I N D E X

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FILED BY:



NEW DELHI
DATED: 09.07.2025

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH NEW DELHI

E.A.NO.22/2025

In

ORIGINAL APPLICATION NO. 171/2024

IN THE MATTER OF:

A news item titled "Paint factory fire in Delhi's Alipur claims 11 lives, 4 injured" appearing in the Times of India dated 16.02.2024.

DATE OF HEARING: 11.07.2025

SUBMISSION ON BEHALF OF DISTRICT MAGISTRATE (NORTH)
AND THE SDM (ALIPUR) IN COMPLIANCE OF THIS HON'BLE
TRIBUNAL ORDER DATED 25.04.2025

MOST RESPECTFULLY SHOWETH:-

1. That the ex-gratia amount of Rs.10 Lacs each has already been released in favour of 08 (Major) and Rs.5 Lacs in favour of 01(Minor) families of deceased victims (major) vide order dated 16.04.24. Also, Rs. 20 thousand each was given to 03 injured victim vide order dated 24.04.2024 and Rs. 25,000 each was given to 06 victims of property/ item damage vide order dated 24.04.2024 in light of the relevant guidelines (Annexure-I).
2. That the aforementioned ex-gratia compensations have been decided on the basis of cabinet decision No. 2810 dated 05.03.2020 and Revenue (HQ) letter No. F.1.(87)/Relief/Building Collapse 2010/2663 dated 05.03.2020 the enhanced/ revised scale for grant of ex-gratia in various eventualities and the related damages, has been described (Annexure-II).



3. That as per the ex-gratia relief order dated 05.03.2020 the powers to sanction relief to the victim have already been delegated to all the Deputy Commissioner, being Head of Department in all cases. **The highest scale approved in the said order for the deceased is Rs.10,00,000/- which has already been disbursed vide order dated 16.04.2024.**
4. That, as opined by the Legal Consultant (North) at page "*.....in compliance of order/ direction issued by the Hon'ble NGT it will be appropriate to put up the matter before the competent authority seeking necessary approval for release of the remaining amount of compensation*".
5. That, a file in this regard has already been submitted to the Competent Authority/ Legal Department for **direction/ opinion on the process and channel for the disbursement of compensation of remaining Rs. 10 Lacs to be paid by SDM (Alipur) with the right to recover it from project proponents in compliance of the NGT Orders in the O.A. No. 171/2024 order dated 24.04.2024.** The reply/ opinion in the matter is awaited.
6. Based on the above facts, a report/reply is being submitted for kind consideration before this Hon'ble Tribunal **seeking time to comply with the aforesaid orders.** Undersigned assures that the necessary action as per the directions/opinion of the Competent Authorities will be taken timely under intimation and compliance to the Hon'ble Court.

Shrikant
09/01/2024

(DR. SHRIKANT TAPDIYA)

SDM, ALIPUR



F. No. 2614/SDM/AP/2024/2913-19

Dated: 16/04/24

Annexure-I

SANCTION ORDER

Sanction of the Competent Authority/D.M. (North) is hereby conveyed for incurring an expenditure amount to Rs. 85,00,000/- (Rs. Eighty-five Lakh only) to disburse the amount to the following victims in case of fire incident on 15.02.2024.

S.N O.	NAME OF DECEASED	Name of Next Kin of Deceased	Relations hip of Victim with Next of Kin	IFSC CODE	Account No.	Name of Bank	AMOUNT
1	Ram Surat Singh	Smt. Babita Singh	Husband	IDIB000 S216	62634625 65	Indian Bank	10,00,000
2	Brij Kishor	Shri Devta Prasad	Son	PUNBOS UPGB5	91000100 035292	Sarva UP Gramin Bank	10,00,000
3	Pankaj Kumar	Aarti	Husband	ICIC00K HIRI	54003200 11535	Distt. Co-Operative Bank Ltd.	10,00,000
4	Vishal Gaund	Paramshila Devi	Husband	IDIB00 G9628	50471741 654	Allahabad Bank	10,00,000
5	Anil Thakur	Ragini Devi Thakur	Husband	IBKL00 01206	12061040 00185509	IDBI Bank	10,00,000
6	Shubham	Raju	Son	IDIB000 T581	50087787 505	Allahabad Bank	5,00,000
7	Kripa Shankar	Ram Kali	Husband	BARBO DIHAUP	50670100 003211	Bank of Baroda	10,00,000
8	Ram Parvesh Kumar	Kaliya Devi	Son	BKID00 04660	46601051 0000496	Bank of India	10,00,000
9	Harish chander Yadav	Sumitra Devi	Husband	BARBO DIHAUP	50678100 000645	Bank of Baroda	10,00,000

The expenditure involved on this account shall be debit to the MH: 2245 relief on account of natural calamities "02"- "101"- "89-98-49" other Revenue Expenditure under demand No. 10 during financial year 2024-25.



(NAVNEET MANN, IAS)
SUB DIVISIONAL MAGISTRATE
ALIPUR

Copy to information:-

1. Pay and Account Officer, PAO-VI, Tis Hazari, Delhi with request to issue the cheques/NEFT etc. in favour of above mentioned names in column No. 3.
2. DDO (North), DM/DC (North) office Complex, Alipur, Delhi..
3. Sr. Account Officer O/o the DC (N), DM/DC (North) office Complex, Alipur, Delhi.
4. Director of Audit, AGCR Building, IP Estate, New Delhi.
5. AO (HQ), Director of Audit, 4th Floor, Delhi Sectt. New Delhi.
6. PA to DC (North).
7. Guard file.



(NAVNEET MANN, IAS)
SUB DIVISIONAL MAGISTRATE
ALIPUR

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F. No. 2614/SDM/AP/2024/3021-27

Dated: 24/04/24

SANCTION ORDER

Sanction of the Competent Authority/D.M. (North) is hereby conveyed for incurring an expenditure amount to **Rs. 60,000/- (Rs. Sixty Thousand only)** to disburse the amount to the following injured victims in case of fire incident on 15.02.2024.

S.N O.	NAME OF INJURED	ADDRESS	BENEFICIARY	IFSC CODE	Account No.	AMOUNT
1	Ct. Karamvir s/o Shiv Charan	P.S Alipur	Self	SBIN0031 055	317620924 84	20,000/-
2	Smt. Jyoti w/o Sunil	H.no. 1651 Sheela Bala Mandir Village Alipur, Delhi	Self	HDFC0004 107	501003445 10281	20,000/-
3	Ms. Divya D/o Sunil	H.no. 1651 Sheela Bala Mandir Village Alipur, Delhi	Self	SBIN0017 884	413437229 19	20,000/-

The expenditure involved on this account shall be debit to the MH: 2245 relief on account of natural calamities "02"- "101"- "89-98-49" other Revenue Expenditure under demand No. 10 during financial year 2024-25.



(NAVNEET MANN, IAS)
SUB DIVISIONAL MAGISTRATE
ALIPUR

Copy to information:-

1. Pay and Account Officer, PAO-VI, Tis Hazari, Delhi with request to issue the cheques/NEFT etc. in favour of above mentioned names in column No. 2.
2. DDO (North), DM/DC (North) office Complex, Alipur, Delhi..
3. Sr. Account Officer O/o the DC (N), DM/DC (North) office Complex, Alipur, Delhi.
4. Director of Audit, AGCR Building, IP Estate, New Delhi.
5. AO (HQ), Director of Audit, 4th Floor, Delhi Sectt. New Delhi.
6. PA to DC (North).
7. Guard file.



(NAVNEET MANN, IAS)
SUB DIVISIONAL MAGISTRATE
ALIPUR

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OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)
D.M. NORTH OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR, DELHI
TEL: 011-27703773, E-MAIL-sdmalipur1@gmail.com

F. No. 2614/SDM/AP/2024/30/490

Dated: 24/04/24

SANCTION ORDER

Sanction of the Competent Authority/D.M. (North) is hereby conveyed for incurring an expenditure amount to **Rs. 1,50,000/- (Rs. One Lakh Fifty Thousand only)** to disburse the amount to the following victims (Property /item Damage) in case of fire incident on 15.02.2024.

S.N O.	NAME	ADDRESS	Account No.	BANK NAME.	IFSC CODE	AMOUNT
1	Kenwal Krishan S/o Angur Singh	H.no. 1788, Alipur Delhi	2040783 0124	INDIAN BANK ALIPUR	IDIB000 A572	25,000/-
2	Shyam Sunder Verma S/o Angoor Singh Verma	H. no. 1788, Sheela Mandir Wali Gali Delhi	2040772 4547	INDIAN BANK ALIPUR	IDIB000 A572	25,000/-
3	Sunil Kumar S/o Jage Ram	H. no. 1651, Near Water Tank Alipur	0820050 01220	DELHI STATE CO-OPERATIVE BANK	DLSC000 0082	25,000/-
4	Babita Mann w/o Humbir Singh Mann	Plot No. 1930, Khasra No. 115, 1 st Floor Village Alipur	4045010 0000031	BANK OF BARODA	BARBOA LIDEL	25,000/-
5	Kunal Mann S/o Ranbir Singh Mann	H. no. 1712, Khasra no. 894, Alipur	4045010 0001077	BANK OF BARODA	BARBOA LIDEL	25,000/-
6	Kuldeep Chand S/o Tegu Ram	H.no. 488, old biskut factory village Alipur	9136201 0050345	CANARA BANK ALIPUR	CNRB001 9136	25,000/-

The expenditure involved on this account shall be debitale to the MH: 2245 relief on account of natural calamities "02"- "101"- "89-98-49" other Revenue Expenditure under demand No. 10 during financial year 2024-25.



(NAVNEET MANN, IAS)
SUB DIVISIONAL MAGISTRATE
ALIPUR

Copy to information:-

1. Pay and Account Officer, PAO-VI, Tis Hazari, Delhi with request to issue the cheques/NEFT etc. in favour of above mentioned names in column No. 2.
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3. Sr. Account Officer O/o the DC (N), DM/DC (North) office Complex, Alipur, Delhi.
4. Director of Audit, AGCR Building, IP Estate, New Delhi.
5. AO (HQ), Director of Audit, 4th Floor, Delhi Sectt. New Delhi.
6. PA to DC (North).
7. Guard file.



(NAVNEET MANN, IAS)
SUB DIVISIONAL MAGISTRATE
ALIPUR

OFFICE OF THE PR. SECRETARY CUM DIVISIONAL COMMISSIONER
REVENUE DEPARTMENT : GNCT OF DELHI
5, SHAM NATH MARG, DELHI-110054
(RELIEF BRANCH)

Annexure-II

F.1(87)/Relief/Building Collapse2010/ 2663

Dated 05.03.2020

ORDER

In partial modification of all earlier orders/circulars, the Govt. Of NCT of Delhi vide Cabinet Decision No. 2808 dated February 28, 2020 and Cabinet Decision No. 2810 dated March 5, 2020 has decided to enhance/revise the scale for grant of ex-gratia relief in various eventualities, as per the details given below.

(i) Fire and other Accidents (caused by individual or natural calamities):

- (a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)
- (b) Death (Minor) : Rs.5,00,000/- in each case
- (c) Permanent Incapacitation : Rs.5,00,000/- in each case
- (d) Serious injury : Rs.2,00,000/- in each case
- (e) Minor Injury : Rs.20,000/- in each case
- (f) Orphaned Children : Rs.3,00,000/- in each case

(ii) Bomb Blasts, Communal Riots & Other Riots, Terrorist Attacks:

- (a) Death (Major) : Rs.10,00,000/- in each case (1 Lakh ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)
- (b) Death (Minor) = : Rs.5,00,000/- in each case
- (c) Permanent Incapacitation : Rs.5,00,000/- in each case
- (d) Serious Injury : Rs.2,00,000/- in each case
- (e) Minor Injury : Rs.20,000/- in each case
- (f) Orphaned Children : Rs.3,00,000/- in each case

(iii)

Loss of Moveable Property (in riots):

- (a) Animal (source of income/livelihood): Rs.5,000/- each
- (i) Farm Animal: Cows, buffaloes, Sheeps
- (ii) Cart Animal: Horses, Oxen, Camel
- (b) Normal Rickshaw = : Rs.25,000/- each
- (c) E-Rikshaw/E-Scooty : Rs. 50,000/-each

(iv) Damage to residential unit (In riots/fire/natural calamities/other than Jhuggies):

1. Each floor shall be considered as a different residential unit and the relief amount be disbursed as follows:

- (a) Total Damages : Rs.5,00,000/- (Rs. 4 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 1 lakh for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.
- (b) Substantial Damage : Rs.2,50,000/- (Rs. 2 lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 50,000/- for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.
- (c) Minor Damage : Rs.25,000/-

2. An immediate relief of Rs. 25000/- will be released for each floor for loss of household items. This amount shall be divided among occupant(s)/tenant(s) and shall be adjusted from the final ex-gratia compensation amount arrived at after due diligence by the authorized officer and approval of the competent authority.

3. In case of riots, for tenant(s)/house owner(s) who have lost household goods not through fire but through looting/theft, compensation of Rs.1 lakh per residential unit for complete looting/theft and Rs. 50,000/- for partial looting/theft shall be provided. However, in all such cases, furnishing of copy of FIR shall be mandatory.

(v) Damage to Schools during riots:-

- a) Schools with enrolment upto 1000 students: Rs.5,00,000/
- b) Schools with enrolment more than 1000 students: Rs.10,00,000/-

Damage to uninsured commercial property/commercial articles 8
/in riots/fire/natural calamities/[other than Jhuggies]

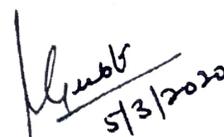
50% of the loss up to a maximum of Rs. 5,00,000/-

This category shall also include cases of looting /theft/loss of articles in an uninsured Commercial property. However, in all such cases, furnishing of copy of FIR shall be mandatory.

Relief in case of damage to jhuggies (in case of riots/fire/etc.) shall be provided as per Cabinet Decision No. 2295 dated 24.02.2016 and Order No. F.1(87)/Relief/Building Collapse/2010/3589-97 dated 20.10.2016.

The Pr. Secretary (Revenue) & Divisional Commissioner, Delhi and District offices each have been allotted budget under their respective heads of Accounts-“ Major Head 2245 Relief” on account of Natural Calamities to meet the expenditure on payments of gratuitous relief, tentage, food etc. In cases of natural calamities like fire, bomb blast, earthquake, riot etc.

The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the order to ensure timely disbursement of Relief vide order no. F.1(87)/Relief/Building Collapse/2010/09 dated 04.01.2012.


5/3/2020
(MITHLESH GUPTA)

SUB DIVISIONAL MAGISTRATE-II (HQ)

No. F.1.1(87)/Relief/Building Collapse/2010/2663

Dated 5/3/2020

Copy for information and necessary action to :-

1. The Pr. Secretary to H.E. Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Addl. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
3. The Secretary to Hon'ble Deputy Chief Minister, Delhi Sectt. Delhi
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.

4. The Staff Officer to Chief Secretary, Delhi Sectt., Delhi.
5. The Pr. Secretary (Home), GNCT of Delhi.
6. The Pr. Secretary (Finance), GNCT of Delhi.
7. The PS to Pr. Secretary (Revenue), GNCT of Delhi.
8. All Dy. Commissioner (Revenue), GNCT of Delhi/New Delhi.
9. All ADMs/SDMs/Executive Magistrate/Tehsildars, GNCT of Delhi.
10. Guard File.

Mithlesh Gupta
5/3/2020
(MITHLESH GUPTA)
SUB DIVISIONAL MAGISTRATE-II (HQ)